

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.561/96

Monday, this the 27th day of May, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

1. V Prasanna,
Ex. Casual Labourer,
Southern Railway,
Trivandrum Division.
(Thoppil Veedu,
Agathumuri, Venniodu.P.O.
Trivandrum District.)
2. P Baby,
Puthenvila,
Venniodu.P.O.
Trivandrum.

- Applicants

By Advocate Mr TC Govinda Swamy

vs

1. Union of India through
the General Manager,
Southern Railway,
Headquarters Office,
Park Town P.O.
Madras-3.
2. The Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum-14.

- Respondents

By Advocate Mr Thomas Mathew Nellimoottil

The application having been heard on 27.5.96 the Tribunal
on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants who are casual labourers, seek a direction to
respondents to re-engage them in service. Learned standing
counsel for Railways submits that a decision has been taken by

...2...

respondents to re-engage applicants, and that they will be re-engaged accordingly, subject to their medical fitness.

2. Recording the submission, I dispose of the application. Parties will suffer their costs.

Dated the 27th May, 1996

Sankaranair

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

ak/27.5